

Government of India
 Central Board of Direct Taxes
 New Delhi, dated the 9th November, 1971.

NOTIFICATION
(INCOME-TAX)

No. 312 (F.No. 187/8/71-IT(I)): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961) and in partial modification of their Notification No. 260, dated 1.9.71, the Central Board of Direct Taxes hereby directs that in the Table annexed to the aforesaid Notification dated 1.9.71, after the entries under columns (1), (2) and (3) the following additions would be made:-

S.No.	Commissioners of Income-tax	Commissioners of Income-tax (Recovery).
1.	2.	3.
3.	Commissioner of Income-tax Delhi I, Delhi. Commissioner of Income-tax Delhi-II, Delhi. Commissioner of Income-tax, Delhi-III, Delhi. Commissioner of Income-tax, Delhi IV, Delhi. Commissioner of Income-tax, Delhi (Central), Delhi.	Commissioner of Income-tax, (Recovery), Delhi.
4.	Commissioner of Income-tax, Andhra Pradesh I, Hyderabad Commissioner of Income-tax, Andhra Pradesh II, Hyderabad.	Commissioner of Income-tax (Recovery), Hyderabad.
5.	Commissioner of Income-tax, Vidarbha & Marathwada, Nagpur. Commissioner of Income-tax, Madhya Pradesh, Bhopal.	Commissioner of Income-tax, (Recovery), Nagpur.

(E. Madhavan)
 Under Secretary, Central Board of Direct Taxes.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. All Officers and Sections in I.T. Wing and Ad.VI, Ad.VII and Ad.IX Section.
5. The Registrar, Income-tax Appellate Tribunal Bombay.
6. The Appellate Controller of Estate Duty, Delhi.
7. Assistant Director of Inspection (P&P) New Delhi.
8. The Comptroller and Auditor General, New Delhi (20 copies)
9. Bulletin Section (2 copies)
10. Shri P.S. Mehra U.S. Ad-VI, Section.
11. Director of Training, I.R.S. (Direct Taxes) Staff College, Nagpur.

(B. Madhaviah)

Under Secretary, Central Board of Direct Taxes.

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